

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 33

C.P.(IB)1215/MB/2021

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s MR. AMOL
RAMCHANDRA JADHAV**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Dheeraj Patil for Petitioner is present through VC.

This matter was listed on the mentioning of the Petitioner. Petitioner draws our attention to order dated 21.05.2024 where at para 6 and 12.II the name of Resolution Professional has been stated as Mr. Girish Krishna Hingorani, and submitted that this Bench had appointed M/s Waterfall Insolvency Professionals Pvt. Ltd. as the Resolution Professional. Accordingly, the name of Resolution Professional is incorrectly stated by this Tribunal in the order dated 21.05.2024. We have verified the facts and find submissions to be incorrect. Accordingly, we pass the following order modifying order dated 21.05.2024:

- a. The words "Mr. Girish Krishna Hingorani" appearing in paragraphs 6 and 12.II shall be substituted by the words "M/s Waterfall Insolvency Professionals Pvt. Ltd."
- b. The words "IBBI/IPA-002/IP-N00842/2019-20/12695, having address at 5 C Mehta Sadan, S H Parelkar Marg, Dadar,Mumbai City, Maharashtra-400028 ;E-mail:girish2207@rediffmail.com" appearing in paragraphs 12.II shall be substituted by the

words “IBBI/IPE-0022/IPA-1/2022-23/50016 having address at 1204, Maker Chambers V,
Nariman Point Mumbai – 400021. Email address – waterfall0421@gmail.com”.

c. Rest of the order shall remain unchanged.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)